

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**L O K S A B H A**

**UNSTARRED QUESTION NO. †4092**

**TO BE ANSWERED ON FRIDAY, 24<sup>th</sup> MARCH, 2023**

**TIME LIMIT FOR SIMULTANEOUS LOK SABHA  
AND ASSEMBLY ELECTIONS**

**†4092. SHRI GAJANAN KIRTIKAR:  
SHRIMATI DELKAR KALABEN MOHANBHAI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the State Assemblies and Lok Sabha elections have been held together after adoption of democratic system in the country;
- (b) if so, the details thereof indicating the number of times they have been held together till date; and
- (c) whether any time limit has been proposed for holding the said election process simultaneously again and if so, the details thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a) and (b): The General Elections were held simultaneously four times to the House of the People (Lok Sabha) and all State Legislative Assemblies in 1951-52, 1957, 1962 and 1967. However, due to the premature dissolution of some State Legislative Assemblies in 1968 and 1969, the cycle got disrupted.

(c): No sir.

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